NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 93(ND)/2014 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

> > rones

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 1.09.2016

NAME OF THE COMPANY:

Ravinder Veer Singh

V/s.

M/s. T.B.H Breweries India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

M Adv. Respondents Krishnende Dutta, Adu

Dewan, Adv.

Singh, Adr.

It has been pointed out that the proceeding in the High Court of Punjab & Haryana have not yet concluded and no order has been passed. The matter is now posted for arguments on 22-11-2016.

2. Mr. Krishnendu Datta, Ld. Counsel for the petitioner has submitted that there is no impediment to proceed with the arguments in the instant Company Petition. However, we feel that propriety would demand deferring of orders in the present proceedings. If the petitioner wishes to file an application seeking clarification of this aspect, the same may be filed in the High Court. If the clarification is issued, the matter can proceed in accordance with the order of the High Court.

List on 05.12.2016.

IKALP

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

01st September, 2016 (P.K. SUD)